

B-4

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**TP 199-A/2016 with TP No. 199/397-398/NCLT/AHM/2016
CA. 112/2013 with C.P. No. 198/397-398/NCLT/AHM/2007**



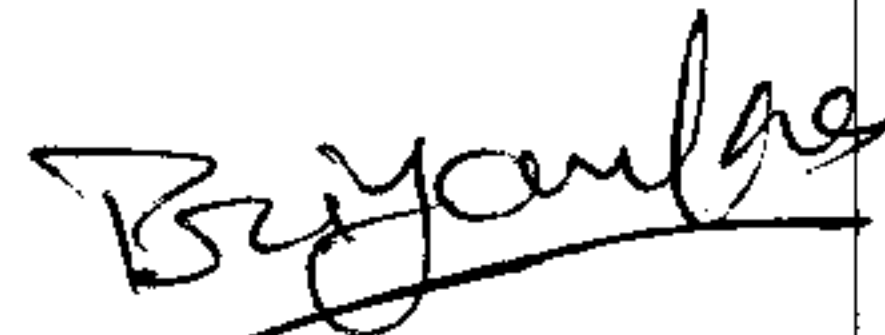

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.01.2018**

Name of the Company: Jagran Prakashan Ltd.
V/s.
Jagran Publication Pvt. Ltd. & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Poonam Mathur Trisha Baxi for	Advocate	Respondent 5 & 6	
2.	Singhi & Co.			
3.	Rohan A Shah	Advocate	Resp. no. 2	
4.	Priyanka Parmar for Pooja Bhardwaj	Advocate	Resp. No 7	
5.	KOSTUMBH DEVNANI	Advocate	Petitioner	

ORDER

Learned Advocate Mr. Kostumbh Devnani present for petitioner. Learned Advocate Mr. Rohan Shah present for Respondent no. 2. Learned Advocate Ms. Poonam Mathur with Learned Advocate Ms. Trisha Baxi present for Respondent no. 5 and 6. Learned Advocate Ms. Priyanka Parmar i/b Learned Advocate Ms. Pooja Bhardwaj present for Respondent no. 7.

Learned Advocate Mr. Rohan Shah represented that learned Counsel Respondent no. 3 Mr. Shukla is seriously ill and bedridden and requested for adjournment. It is also represented that there is a death in the family of learned Counsel for Respondent no. 2.

At request of Respondent no. 2 and 3 counsels.

List the matter on 08.02.2018 for continuation of arguments of Respondent no. 3 and for arguments of Respondent no. 2.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 11th day of January, 2018.